

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 90/TT/2026**

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the determination of the transmission tariff for the 2024-29 period for the assets under “Western Region Expansion Scheme-XXV” in the Western Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others
- Date of Hearing** : **13.10.2026**
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member
- Parties Present** : Shri Rajiv Naik, Advocate, MSEDCL  
Shri Anup Jain, Advocate, MSEDCL  
Shri Shashwat Dubey, Advocate, MSEDCL  
Shri Zafrul Hasan, PGCIL  
Shri Angaru Naresh Kumar, PGCIL

**Record of Proceedings**

The matter was heard virtually.

2. The Petitioner’s representative submitted that the Petitioner has furnished all the information sought by the Commission through the Technical Validation (TV) letter dated 21.5.2026 and the Record of Proceedings (RoP) dated 9.9.2026.
3. He further requested some time to file a consolidated affidavit comprising all the information submitted by the Petitioner in the replies to the TV letter, RoP, and the rejoinders to the replies filed by Madhya Pradesh Power Management Company Limited (MPPMCL) and Maharashtra State Electricity Distribution Company Limited (MSEDCL).
4. The learned counsel for MSEDCL sought two weeks’ time to file a response to the additional information filed by the Petitioner.
5. After the hearing, the Commission directed as under:



- a) The Petitioner to file a consolidated affidavit, if any, within two weeks, with an advance copy to the Respondents, who may file their replies, if any, within two weeks thereafter.
  - b) The Respondents to file their respective replies, if not already filed, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
6. The Petition will be listed for the hearing on **17.12.2026**.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Joint Chief (Law)**

